## Directorate General of Foreign Trade Udyog Bhawan DES-V Section

## Minutes of NC-V meeting due for 05.02.2015 and actual held on 10.02.2015

The meeting No.40/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was due for 05.02.2015 and actual held on 10.02.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Astt. Director	MSME
4.	Shri R.L. Meena, FTDO	DGFT

At the outsets, the Minutes of NC-V Meetings No.37/AM-15 dated 15.01.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.40/AM-15 dated 05.02.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER 40/84-ALC3/2014

**MEETING DATE** :05.02.2015

Case No.:5/10/84- ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710103320	Defer date: 05.03.2015
:01/84/050/00060/AM15	:07/24/040/00467/AM14/	01.04.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

	Case No.:17/14/84- ALC3/2014	SILKS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	4		Lic.No/Date:0710103821	Defer date:
2	:01/84/050/00112/AM15	:07/24/040/00023/AM15/	30.04.2014	05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) have sought some information from the firm vide their deficiency letter dated 28.01.2015. It was decided to wait for response of the firm and defer the case for re-listing on 05.03.2015.



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	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
HQ File 01/84/050/00216/AM15/	TELL TIME !	Lic.No/Date:0510385549 30.04.2014	Defer date: 26.02.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.02.2015.

.02.2015 Deferred	
c.No/Date:0510385549 Defer date: .05.2014 26.02.2015	
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.02.2015.

Case No.:1/12/84- ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410157852	Defer Date: 05.03.2015
:01/84/050/00090/AM15	:04/24/040/00245/AM14	12.05.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizer. On 29.09.2014 the Ministry of C& PC has issued a deficiency letter to the firm in this case. It was decided to wait for response of the firm and defer the case for re-listing on 05.03.2015.

	Case No.:41/40/84- ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred		
6	HQ File :01/84/050/00365/AM15	RLA File :07/24/040/00059/AM15/	Lic.No/Date:0710104996 11.06.2014	Defer date: 05.03.2015		
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME)It was decided to defer the case for reisting on 05.03.2015.					

Case No.:5/15/84- 7 ALC3/2014	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0710105618	Defer Date
:01/84/050/00130/AM15/	:07/24/040/00115/AM15/	10.07.2014	05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their comments. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 05.03.2015.

Case No.:24/26/84- ALC3/2014	CHOICE OVERSEAS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
HQ File :01/84/050/00209/AM15		Lic.No/Date:0310786877 15.07.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.03.2015.

Case No.: 11/26/84- ALC3/2014	1 6110) 1 161111111	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Rejected
HQ File: 01/84/050/00196/AM15	Telli I I II .	Lic.No/Date:05610004333 16.07.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The D/o C&PC has sought some details /information from the firm vide their deficiency letter dated 22.10.2014. No further reference is received neither from the firm nor D/o C&PC. Therefore the committee was constrained to reject the case.

	Case No.:8/21/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred	
10	HQ File :01/84/050/00170/AM15	RLA File :35/24/040/00011/AM15	Lic.No/Date:3510044530 06.08.2014	Deferred date: 26.02.2015	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.02.2015.				

1.1	Case No.: 27/26/84-	Party Name: PREM	Meet No/Date:40/84-	Status:
	ALC3/2014	FOOTWEAR PRIVATE	ALC3/2014	





	LIMITED	05.02.2015	Deferred
HQ File: 01/84/050/00212/AM15	Telli I I II I	Lic.No/Date:0510388410 08.08.2014	Defer date: 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP & and M/o C&PC. Therefore it was decided to defer the case for re-listing on 05.03.2015.

	ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
12	HQ File: 01/84/050/00263/AM15	T CLUT I I I I I I I I I I I I I I I I I I I	Lic.No/Date:05610004370 11.08.2014	Defer date 05.03.2015.

	Case No.: 25/26/84- ALC3/2014	SILKS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
13	HQ File: 01/84/050/00210/AM15	RLA File: 07/24/040/00189/AM15	Lic.No/Date:0710106540 25.08.2014	Deferred date 05.03.2015
	<b>Decision:</b> The Committee observed that the matter re-listing on 05.03.2015.	is under examination of I	per agenda alongwith other relead OC (MSME). It was decided to o	vant papers and defer the case for

14	Case No.: 3/29/84- ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00218/AM15	TCL/IIII .	Lic.No/Date:0510391070 11.09.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that the Measurement Chart, Calculation sheet and stage wise wastage of the manufacturing process of the export product are not given in the matter. Therefore it is decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

15	Case No.: 23/29/84-	Party Name: INDIX.	Meet No/Date:40/84-	Status:





ALC3/2014		ALC3/2014 05.02.2015	Deferred
HQ File: 01/84/050/00238/AM15	RLA File: 03/94/040/00555/AM15	Lic.No/Date:0310789059 11.09.2014	Deferred date 05.03.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

16	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00235/AM15	RLA File: 03/95/040/00500/AM15	Lic.No/Date:0310789096 12.09.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

17		Party Name: GRINDWELL NORTON LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00301/AM15	TCLITTIO.	Lic.No/Date:0310789417 18.09.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

18	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00236/AM15	RLA File: 03/95/040/00501/AM15	Lic.No/Date:0310789474 19.09.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM, manufacturing process, calculation sheet and stage wise wastage have not been furnished by the firm in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

Case No.: 2/33/84- ALC3/2014	SAFETY APPLIANCES		Status: Deferred
	PRIVATE LIMITED	05.02.2015	



HQ File:	RLA File :	Lic.No/Date: 0210204999	Deferred date
01/84/050/00265/AM15	02/24/040/00124/AM15	19.09.2014	05.03.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the matter is under examination of DIPP for their comments. The case stands for re-listing on 05.03.2015.

20	Case No.: 7/29/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
20	HQ File: 01/84/050/00222/AM15	RLA File: 05/24/040/00281/AM15	Lic.No/Date:0510391321 24.09.2014	Deferred date 05.03.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

21	Case No.: 1/40/84- ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00325/AM15	RLA File: 03/94/040/00856/AM14	Lic.No/Date:0310789672 25.09.2014	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their ID Note No. 37(5)/110/2014-15/22 dated 09.02.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Fabrics (Flax dyed fabrics/linen dyed fabrics)	4455.930 Kgs	100% Wet Spun linen yarn	4768 Kgs (including 7% wastage)

The lea of yarn/fabric should be match in export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

22	Case No.: 17/29/84- ALC3/2014	PLASTENE INDIA	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00232/AM15		Lic.No/Date:3710002520 29.09.2014	





Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of D/o C & PC vide their OM No. 46011/50/2010/PC-II dated 04.02.2015 as detailed below: -

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible	2000	Relevant Polypropylene Woven	1.02 Kg/kg content in
	intermediate Bulk	MT	Fabric	the export product.
	Containers		P.P.Granules (for the manufacture of PP Yarn for stiching)	1.05 Kg/Kg content in the export product
			P.P.Granules (for the manufacture of Narrow weaving fabric for tape)	1.05 kg/kg content in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

23	Case No.: 12/29/84- ALC3/2014	EXIM PVT. LTD.,	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	my me.	RLA File: 05/24/040/00289/AM15/	Lic.No/Date:0510391468 07.10.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that calculation sheet, measurement chart and justification of higher wastage of 10% has not furnished by the firm. Therefor a deficiency letter was issued to the firm on 03.02.2015. Therefore it was decided to wait for response of the firm and defer the case for re-listing on 05.03.2015.

24	Case No.: 14/29/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00229/AM15	RLA File : 05/24/040/00310/AM15/	Lic.No/Date:0510391518 09.10.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 05.03.2015.

25	Case No.: 1/33/84- ALC3/2014	Party Name: SWETA CHAUDHRY FIBRETEC	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00264/AM15	RLA File : 02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.



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26	Case No.: 8/33/84- ALC3/2014	Party Name: MITTAL POLYPACKS PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00271/AM15	TELLI I I II .	Lic.No/Date:0210205075 20.10.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to C&PC for their comments. The case stands for re-listing on 05.03.2015.

27	Case No.: 22/40/84- ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00346/AM15	RLA File: 03/94/040/00655/AM15/	Lic.No/Date:0310790390 20.10.2014	Defer date: 05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their views/comments. The case is deferred for relisting on 05.03.2015.

28	Case No.: 23/40/84- ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00347/AM15	RLA File: 03/94/040/00690/AM15/	Lic.No/Date:0310790391 20.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D. Note No. 37(5)/116/2014-15/24 dated 09.02.2015 as detailed below: -

S.No.	Export Product	Export	Import item	Quantity
	•	Quantity		allowed
1.	Dyed woven blended fabrics of cotton/flax (net content of cotton		Flax yarn 10 lea or 6 NM (Bleached/pain)	8560 Kgs
	60% and flax 40% GSM 425 Gms +-		Reactive Dyes	300 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

29	Case No.: 7/33/84- ALC3/2014	Party Name: AMRIT EXPORTS PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00270/AM15	RLA File: 02/24/040/00134/AM15/	Lic.No/Date:0210205080 24.10.2014	Deferred date 05.03.2015



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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

30	Case No.: 40/40/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT.LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00364/AM15	RLA File: 07/24/040/00262/AM15/	Lic.No/Date:0710106890 27.10.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

31	Case No.: 3/33/84- ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00266/AM15	RLA File: 02/24/040/00132/AM15/	Lic.No/Date:0210205104 29.10.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

32	Case No.: 21/40/84- ALC3/2014	Party Name: GINZA INDUSTRIES LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00345/AM15	RLA File: 03/94/040/00715/AM15/	Lic.No/Date:0310790777 05.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

S.No.	Export Product	Export	Import item	Quantity
	•	Quantity		allowed
1.	Other knitted or Crocheted fabrics	30000	Nylon filament yarn	25200
1.	containing 80% Nylon Filament yarn		(40D/12FAA Grade)	Kgs
	(40D/12F AA Grade) & 20% of		Elastomeric/lycra R fiber	6300Kgs
	Elastomeric / Lycra R Fiber Elastane		elastane fiber DT ex	
	Fiber DT ex 22DEN20Type.		22DEN20Type.	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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33	Case No.: 26/40/84-	Party Name: UNIRAY	Meet No/Date:40/84-	Status:





ALC3/2014	MEDICAL LLP	ALC3/2014 05.02.2015	Deferred
HQ File: 01/84/050/00350/AM15	RLA File: 03/95/040/00642/AM15/	Lic.No/Date:0310791039 13.11.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart. Therefore the firm may be asked for flow chart, CAD/CAM, justification for input item number 2 as 1.5 Sqm is claimed by the applicant for every Square meter of outer lining. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

34		Party Name: ABHIKRITI IMPEX PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00283/AM15	TCL/IIIIC.	Lic.No/Date:0210205161 14.11.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

35	Case No.: 4/36/84- ALC3/2014	Party Name: SURE SAFETY INDIA PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	1101110.	RLA File: 34/24/040/00201/AM15/	Lic.No/Date:3410040689 14.11.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

36	Case No.: 4/33/84- ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00267/AM15	RLA File: 02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP, DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

37	Case No.: 6/36/84- ALC3/2014	Party Name: AKASH DAS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File:	RLA File:	Lic.No/Date:0210205173	Deferred date





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP for their examination and comments. The case stands for re-listing on 05.03.2015.

38		Party Name: LINCON POLYMERS PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00269/AM15	RLA File : 08/24/040/00293/AM15/	Lic.No/Date:08101338596 18.11.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

39	Case No.: 19/40/84- ALC3/2014	Party Name: D. DÉCOR HOME FABRICS PVT LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00343/AM15	RLA File: 03/94/040/00750/AM15/	Lic.No/Date:0310791184 18.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D. Note No. 37(5)/117/2014-15/23 dated 09.02.2015,as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dyed Woven Blended fabrics of	45000	Flax yarn 10lea or 6	19260
	cotton / flax net content of cotton		NM(Bleached plain)	Kgs
	60% and flax 40% (GSM 425 Gms		Reactive Dyes	675Kgs
	+-10%)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

40	Case No.: 24/36/84- ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00306/AM15	RLA File: 56/24/040/00048/AM15/	Lic.No/Date:5610004473 19.11.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

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41	Case No.: 7/36/84- ALC3/2014	Party Name: SUPERHOUSE LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00289/AM15	RLA File : 06/24/040/000022/AM15/	Lic.No/Date:0610037982 27.112014	

Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DIPP vide their OM No. 7/5/2014 –TSW dated 21.01 .2015, as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed for 1 pair
1	Kids riding Breeches made of artificial leather cloth (The content of artificial leather cloth will be 6650 Kgs)	Nos	Artificial leather cloth	6982.50 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

42	Case No.: 8/36/84- ALC3/2014	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00290/AM15	RLA File : 06/24/040/000024/AM15/	Lic.No/Date:0610037985 28.112014	

Decision: The Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DIPP vide their OM No. 7/3/2015 –TSW dated 20.01 .2015, as detailed below: -

S.	Export item	Export	Import item	Qty. allowed for 1 pair
No	•	Qty.		
1	Gents shoes with upper	40,000	Synthetic lining	1.75 Sq. feet
	of composition leather &	Nos	Thermoplastic sheets for	0.014 Sq. feet
	Pu sole weight of sole		(1) counter	
	850 Gms.		Thermoplastic sheets for	0.009 Sq. feet
			(2) puffs	
			Sheet for making insole	0.05 Sq. feet
			Thermoplastic cement rod	0.011 Kg
			(Polyester)	
			Polyol	0.515 Kg
			Isocynate	0.38335 Kg
			Catalyst	0.04505 Kg
			Pigment Paste	0.02635 Kg
			Release agent	00.03825Kg
			Toe caps (composite)	Net to Net





Eyelets (D. Rings)	)	Net to Net	
Microfibre	leather	Net to Net	
/Synthetic leather			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

43	Case No.: 20/40/84- ALC3/2014	Party Name: GEETANJALI WOOLENS PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00344/AM15	RLA File: 03/94/040/0000821/AM15/	Lic.No/Date:0310791537 28.11.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish net content of input item in export product. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

44	Case No.: 9/36/84- ALC3/2014	Party Name: R N R INTERNATIONAL	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00291/AM15	RLA File: 06/24/040/000384/AM15/	Lic.No/Date:0510392248 02.12.2014	Defer date: 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

45	ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84- ALC3/2014 08.01.2015	Status: Deferred
	HQ File: 01/84/050/00292/AM15	TELLITIE.	Lic.No/Date:0510392247 02.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

46	Case No.: 13/36/84- ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00295/AM15	RLA File: 05/23/040/00394/AM15/	Lic.No/Date:0510392241 02.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

 Case No.: 37/40/84-	Party Name: GANGA	Meet No/Date:40/84-	Status:
ALC3/2014	ACROWWOOLS	ALC3/2014	Approved





	LIMITED	05.02.2015	
HQ File:	RLA File: 30/24/040/00039/AM15/	Lic.No/Date:3010103253	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on repeat basis of case No. 22 decided in NC meeting number 29/84-ALC3/2014 dated 13.11.2014, as detailed below:-

S.No.	Export Product			Export	Import item	Quantity
				Quantity		allowed
1.	Acrylic Dyed	yarn (ur	nder	4,00,000	Acrylic fibre 5-7D	4,44,000
	worsted system)			Kgs.		Kgs.
	•				Mohair Tops 30-40Micron	1100Kgs
					Cationic Dyes 100% strength	8000Kgs
	is is				Chemicals viz levelling agent	20000
					softener, antistatic agent)	Kgs.
					Wax Roll	800Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

48	Case No.: 5/36/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00287/AM15	RLA File: 35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

49	Case No.: 24/40/84- ALC3/2014	Party Name: KABADI SHANKARSA & CO.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00348/AM15	RLA File: 07/24/040/00308/AM15/	Lic.No/Date:0710107153 08.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

50	Case No.:6/40/84- ALC3/2014	Party Name: PEDO CLOTHING COMPANY	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00330/AM15	TCD/TTTTO.	Lic.No/Date:0310791881 10.12.2014	Deferred date 05.03.2015





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

51	Case No.: 11/40/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00335/AM15	RLA File : 05/24/040/00397/AM15/	Lic.No/Date:0510392364 10.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 05.03.2015.

Case No.: 27/40/84- ALC3/2014	Party Name: EDOS INTERNATIONALTRAD ING COMPANY PVT LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
HQ File 01/84/050/00351/AM15	RLA File : 07/24/040/00327/AM15	Lic.No/Date:0710107157 10.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Shfd 003-Col-001 & Shfd 003-col- 003 silk stretch georgette (dyed fabric)		Hr-1164-1 GSM+-60 silk stretch georgette 92% silk & 8% lycra (griege fabric)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

53	Case No.: 44/40/84- ALC3/2014	Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00368/AM15	RLA File: 10/24/040/00078/AM1	Lic.No/Date:1010058937 10.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP for their examination and comments. The case stands for re-listing on 05.03.2015.

Case No.: 15/40/84- ALC3/2014	Party Name: BENLON INDIA LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
HQ File 01/84/050/00339/AM15	RLA File: 05/23/040/00418/AM15	Lic.No/Date:0510392389 12.12.2014	





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product		Import item	Quantity allowed
1.	Nylon RW/Dyed Textured	Quantity 47000 Kgs	Nylon filament (partially oriented yarn ) 80 poy SD	48,880 Kgs (including 4% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

55		Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00349/AM15	RLA File: 50/24/040/00014/AM1	Lic.No/Date:5010002172 12.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP and C&PC for their examination and comments. The case stands for relisting on 05.03.2015.

56	Case No.: 36/40/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File: 01/84/050/00360/AM15	RLA File: 35/24/040/00028/AM15/	Lic.No/Date:3510044614 15.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their I.D. Note No. 37(5)/114/2014-15/251 dated 09.02.2015,as detailed

belov	V: -			0 11 1
S.	Export item	Export	Import item	Qty. allowed
No		Qty.		
1	Mill made Industrial	15000	1) Raw cotton nature fibre	1) 19312.68 Kgs.
	Work wear(summer	Nos	2) Nylon fibre with white	2) 286 Kgs.
	pant) Woven Garments		metal compound man-made	
	made out of 98% Cotton		fibre	
	2% Nylon fibre with		3) Vat dyes	3) 244.39 Kgs
	white metal compound		4) Flacon (FR chemicals)	4) 7202 Kgs (@ 442
	blended dyed fabric			gms/Kg of fabric
	(260+-10% GSM), and		5)Ukadan flame resistant	766 Kgs. (@ 47 gms/ Kg.
	100% cotton dyed fabric,		chemicals	of fabric)
	GSM 120+-10% with FR		6)Silastal flame resistant	65 Kgs. (@ 19 gms/ Kg.
	finish, quilted with SLT		chemicals	of fabric)
	9110 fabric made out of		7) Ulanal 1606	292.98 Kgs
	meta aramid fibre 955		7) Ukanol 1606	2)2.)0 1133
	and paramid fibre 5%		8) Ukanol 1707	243.7 Kgs
	GSM 100 (15000 pieces)			





			9) Polyvinyl Alcohol	163 Kgs
2	Mill made Industrial	10,000		
	Work wear(summer	Nos	10)FR Threads	630 Kgs
	jacket) Woven Garments		11)Meta Aramid Fibre	1316 Kgs
	made out of 98% Cotton		12)Para aramid Fibre	69 Kgs
	2% Nylon fibre with white metal compound blended dyed fabric (255+-10% GSM), and 100% cotton dyed fabric, GSM 120+-10% with FR finish, quilted with SLT 9110 fabric made out of meta aramid fibre 95% and paramid fibre 5% GSM 100 (10000 pieces)		13) Furnace Oil	As per fuel policy

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 26% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

57	Case No.: 7/40/84- ALC3/2014	Party Name: MEENU CREATION	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00331/AM15	RLA File : 05/24/040/00427/AM15/	Lic.No/Date:0510392442 16.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart and stage wise wastage in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 05.03.2015.

58	Case No.: 12/40/84- ALC3/2014	Party Name: P.S. DAIMA & SONS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00336/AM15	RLA File : 05/24/040/00422/AM1	Lic.No/Date:0510392434 16.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP for their examination and comments. The case stands for re-listing on 05.03.2015.

	Case No.: 8/40/84-	Party Name: RICHA &	Meet No/Date:40/84-	Status:
59	ALC3/2014	CO.	ALC3/2014	
			05.02.2015	Approved





HQ File	RLA File:	Lic.No/Date:0510392452
01/84/050/00332/AM15	05/24/040/00431AM15	17.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Poncho made of 100% linen dyed woven fabric GSM =165+-10% (style No. 52063006)	Nos.	100% linen dyed woven fabric GSM =165+-10%	4940 Sq. meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

60	Case No.: 35/40/84- ALC3/2014	Party Name: S. G. INTERNATIONAL	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00359/AM15	RLA File : 03/95/040/00762AM15	Lic.No/Date:0310792108 17.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Embroidery Badges, motifs and the like containing assorted Glass beads on 100% Nylon net, Net wt of assorted glass beads 247 Kgs & net wt of 100% nylon net 3 Kg		Assorted Glass beads	249.470 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

61	Case No.: 34/40/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00358/AM15	RLA File : 03/95/040/00759/AM15	Lic.No/Date:0310782130 18.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

62	Case No.: 10/40/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00334/AM15	RLA File : 05/24/040/00438AM15	Lic.No/Date:0510392524 19.12.2014	





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their letter No. 37(5)/113/2014-15/118 dated 06.02.2015, as detailed below:-

Export Product		Export	Impo	rt item			Quanti	ty
		Quantity					allowed	d
88% Polyamide	12%	25000	88%	Polyamide	12%	Elastane	40071	Sq.
Elastane Lace Knit	ed ladies	Nos.	Lace	Knitted	fabri	c dyed	meters	(a)
other garments (fa	bric dyed		GSM	=90+-10%			1.60	Sqm
GSM=90+-10%							perpiec	e)
	88% Polyamide Elastane Lace Knitt other garments ( fal	88% Polyamide 12% Elastane Lace Knitted ladies other garments (fabric dyed	88% Polyamide 12% 25000 Elastane Lace Knitted ladies other garments (fabric dyed) Nos.	88% Polyamide 12% 25000 88% Elastane Lace Knitted ladies Nos. Lace other garments ( fabric dyed	88% Polyamide 12% 25000 88% Polyamide Elastane Lace Knitted ladies other garments ( fabric dyed	Quantity  88% Polyamide 12% 25000 88% Polyamide 12% Elastane Lace Knitted ladies Nos. Lace Knitted fabri other garments ( fabric dyed	88%Polyamide12%2500088%Polyamide12%ElastaneElastane Lace Knitted ladies other garments ( fabric dyedNos.Lace Knittedfabric dyed	88%Polyamide12%2500088%Polyamide12%Elastane40071Elastane Lace Knitted ladies other garments ( fabric dyedNos.Lace Knitted fabric dyedKnitted fabric dyedmeters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

63	Case No.:14/40/84- ALC3/2014	Party Name: WILHELM TEXTILES INDIA PVT. LTD.		Status: Deferred
	HQ File: 01/84/050/00338/AM15	RLA File : 05/24/040/00433/AM15	Lic.No/Date:0510392488 19.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

64	Case No.: 18/40/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00342/AM15	RLA File: 05/24/040/00436AM15	Lic.No/Date:0510392522 19.12.2014	

**Decision:** The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	60% Viscose 40% Polyester	17704	60% Viscose 40% Polyester	37163Sq.
	woven ladies other garments (Top), Fabric dyed GSM =76+-10%		woven Fabric dyed GSM =76+-10%	meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:38/40/84-	Party Name: ABADI	Meet No/Date:40/84-	Status:
65	ALC3/2014	ENTERPRISES LTD	ALC3/2014	Deferred
			05.02.2015	





HQ File:	RLA File:	Lic.No/Date:0410159911	Deferred date
01/84/050/00362/AM15	04/24/040/00191/AM15/	19.12.2014	05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

66	Case No.: 5/40/84- ALC3/2014	Party Name: MODERN APPARELS.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00329/AM15	RLA File: 03/95/040/00788/AM15/	Lic.No/Date:0310792252 22.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015

67	Case No.: 31/40/84- ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PBVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00355/AM15	RLA File : 35/24/040/00441/AM15/	Lic.No/Date:0510392552 23.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the authorization issued in this case as per written comments of DC (MSME) vide their letter No. 37(5)/115/2014-15/21 dated 09.02.2015, as detailed below:

S.No.	Export Product	Export	Import item	Quantity
	504	Quantity		allowed
1.	Seamless Banduae with pad	Nos	Nylon/Spandex yarn 6,66/single (S&Z twisted) covered	11024Kgs
	(contains total weight of nylon yarn 9200 Kgs)		Bra pad	202000 Pairs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

68	Case No.: 32/40/84- ALC3/2014	Party Name: PRECISE SEAMLESS APPARELS PBVT. LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00356/AM15	RLA File : 35/24/040/00443/AM15/	Lic.No/Date:0510392553 23.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. Vide their letter dated 11.02.2015 the DC (MSME) has issued a deficiency letter in this case for seeking some information/documents from the firm.



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Therefore it was decided to wait for response of the firm. The case stands for re-listing on 05.03.2015.

69	Case No.: 39/40/84- ALC3/2014	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00363/AM15	RLA File : 05/24/040/00189/AM15	Lic.No/Date:0210205372 23.12.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Pro	oduct		Export	Import item	Quantity
				Quantity		allowed
1.	100% fabric(Gre	Flax	linen	1295Kgs	Flax yarn upto 80 lea/nm. Single ply double ply/multiply	1386 Kgs (including
						7%
						wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

70	Case No.: 42/40/84- ALC3/2014	Party Name: KABADI SHANKARSA & CO.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00366/AM15	RLA File : 07/24/040/00343/AM15/	Lic.No/Date:0710107259 23.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

71	Case No.: 28/40/84- ALC3/2014	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00352/AM15	RLA File : 05/23/040/00336/AM15/	Lic.No/Date:0710107273 24.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

72	Case No.: 13/40/84- ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00337/AM	RLA File : 05/23/040/00445/AM15/	Lic.No/Date:0510392593 26.12.2014	Deferred date 05.03.2015





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.03.2015.

73	Case No.: 3/40/84- ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED		Status: Deferred
	HQ File: 01/84/050/00327/AM15	RLA File: 52/24/40/00051/AM15/	Lic.No/Date:5210041367 31.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

74	Case No.: 9/40/84- ALC3/2014	Party Name: INDO- BRITISH GARMENTS PT LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00333/AM15	RLA File: 52/24/40/00455/AM15/	Lic.No/Date:51100396226 30.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

75	Case No.: 29/40/84- ALC3/2014	Party Name: SUMILON INDUSTRIES LIMITED		Status: Deferred
	HQ File: 01/84/050/00326/AM15	RLA File : 52/24/40/00052/AM15/	Lic.No/Date:5210041368 31.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

76	Case No.: 43/40/84- ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00367/AM15	RLA File: 06/23/040/00029/AM15/	Lic.No/Date:0610038026 31.12.2014	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

77	Case No.: 29/40/84-	Party Name: PINNACLE	Meet No/Date:40/84-	Status:	
//	ALC3/2014	CLOTHING CO.	ALC3/2014	Deferred	



		05.02.2015	
HQ File:	RLA File:	Lic.No/Date:0510392664	Deferred date
01/84/050/00353/AM15	05/23/040/00464/AM15/	01.01.2015	05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

78	Case No.: 30/40/84- ALC3/2014	Party Name: PINNACLE CLOTHING CO.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Deferred
	HQ File: 01/84/050/00354/AM15	RLA File : 05/23/040/00463/AM15/	Lic.No/Date:0510392663 01.01.2015	Deferred date 05.03.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.03.2015.

79	Case No.: 16/40/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00340/AM15	RLA File : 05/24/040/00470/AM15	Lic.No/Date:0510392675 02.01.2015	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Cotton Bleached woven	Nos.	100% Cotton Bleached woven fabric GSM-84+-10%	18105 Sq.meters
	fabric GSM-84+-10% (Style no. 365727/372358/372359)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

80	Case No.: 17/40/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00341/AM15	RLA File : 05/24/040/00469/AM15	Lic.No/Date:0510392674 02.01.2015	





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 52%	30,350	52% Linen 48% Viscose dyed	3035 Kgs
	Linen 48% Viscose dyed	Nos.	knitted fabric GSM-150+-10%	
	knitted fabric GSM-150+-			
	10% along with 100%		100% Polyester dyed woven	31,868 Sq.
	Polyester dyed woven fabric		fabric GSM 110+-10%	meters
	GSM 110+-10% & 100%			
	Polyester lace dyed net		100% Polyester lace dyed net	2510 Kgs
	knitted fabric, GSM130+-		knitted fabric, GSM130+-10%	
	10% (Style no. 372660-			
	368860)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

81	Case No.: 33/40/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:40/84- ALC3/2014 05.02.2015	Status: Approved
	HQ File 01/84/050/00357/AM15	RLA File : 05/24/040/00468AM15	Lic.No/Date:0510392673 02.01.2015	

**Decision:** The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	88% Polyamide 12% Elastane Lace Knitted ladies dress with lining fabric dyed GSM=90+-10%	Nos.	88% Polyamide 12% Elastane Lace Knitted fabric dyed GSM=90+-10%	1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(82)

Case No.524	M/s Indorama Synthetics (India) Ltd, Nagpur	
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/189/AM-15/DES-V	
Fixation of input output norms in respect of Advance Authorisation No dated,		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.03.2015.

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(83)

Case No.525	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu		
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/022/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorization No. 3510033691 dated			
27.04.2011.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(84)

Case No.526	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/170/AM-14/DES-V	
Ratification of input output norms in respect of Advance Authorization No. 3510041934		
dated 22.08.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(85)

Case No.527	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/038/AM-12/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated		
05.04.2011.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(86)

Case No.528	M/s Chelsea Mills, Gurgaon	
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/019/AM-15/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.		
0510383092 dated 28.03.2014.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(87)

Case No 529	M/s Chelsea Mills, Gurgaon	
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/018/AM-15/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.		
0510342264 dated 02.01.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(88)

Case No 530	M/s Chelsea Mills, New Delhi





## NC 40/AM-15, dt. 05.02.2015 | File No.01/84/171/067/AM-15/DES-V

Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(0)	
Case No 531	M/s Chelsea Mills, New Delhi
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/066/AM-15/DES-V
Ratification of input output norr	ns in respect of Annual Advance Authorization No.
0510383092 dated 28.03.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. The case stands for re-listing on 05.03.2015.

(90)

Case No 532	M/s Micaply, Bhopal
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norm	ns in respect of Advance Authorization No. 1110027807

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.03.2015.

(91)

Case No.533	M/s SAS International, Gurgaon
NC 40/AM-15, dt. 05.02.2015	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms i	n respect of Annual Advance Authorization No.
0410140594 dated 19.10.2012.	•

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export item in his documents submitted to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 05.03.2015. (92)

Case No.534	M/s S.A.N. International, New Delhi
NC 40/AM-15, dt. 05.02.2015	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norm	ns in respect of Advance Authorization No. 0510333630 dated
27.11.2012	

**Decision:** The matter was earlier seen by the NC in its meeting held on 07.02.2013 and ratified the authorization. Now firm has requested to enhancement inputs allowed by the committee from 1.10 Sqm per piece to 1.80 Sqm per piece. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 05.03.2015.

